

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/6771/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. Indira Barman,
District & Sessions Judge,
Bongaigaon.

Dated Guwahati, the 17th November, 2018.

Sub:- **Casual leave along with headquarter leave permission.**

Ref:- Your letter No. DJB.I-11/2018/4596, dated Bongaigaon the 14th of November 2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 22.11.2018 along with head quarter leave permission from the afternoon of 20.11.2018 till the morning of 26.11.2018, has been granted/ rejected.

The Civil Judge and Asstt. Sessions Judge, Bongaigaon, or in her absence, the senior-most Judicial officer will remain in-charge of your Court and Office in your absence in leave.

Yours faithfully,



JOINT REGISTRAR (VIGILANCE)

R/S

Memo NO.HC.VII-20/2003/ /A, dated

Copy to:

1. The Civil Judge and Asstt. Sessions Judge, Bongaigaon

Sd/-

JOINT REGISTRAR (VIGILANCE)